

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No.293 of 2024

M. Venkatesan
S/o G Munusamy,
11/412, Bharathi Nagar,
2nd Street, Vengiavasal,
Madambakkam PO, Chengalpattu,
Tamil Nadu - 600 126

...Applicant

Vs

The District Environmental Engineer
Tamil Nadu Pollution Control Board
MaraimalaiAdigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai,
Chengalpattu District – 603209 & Ors.

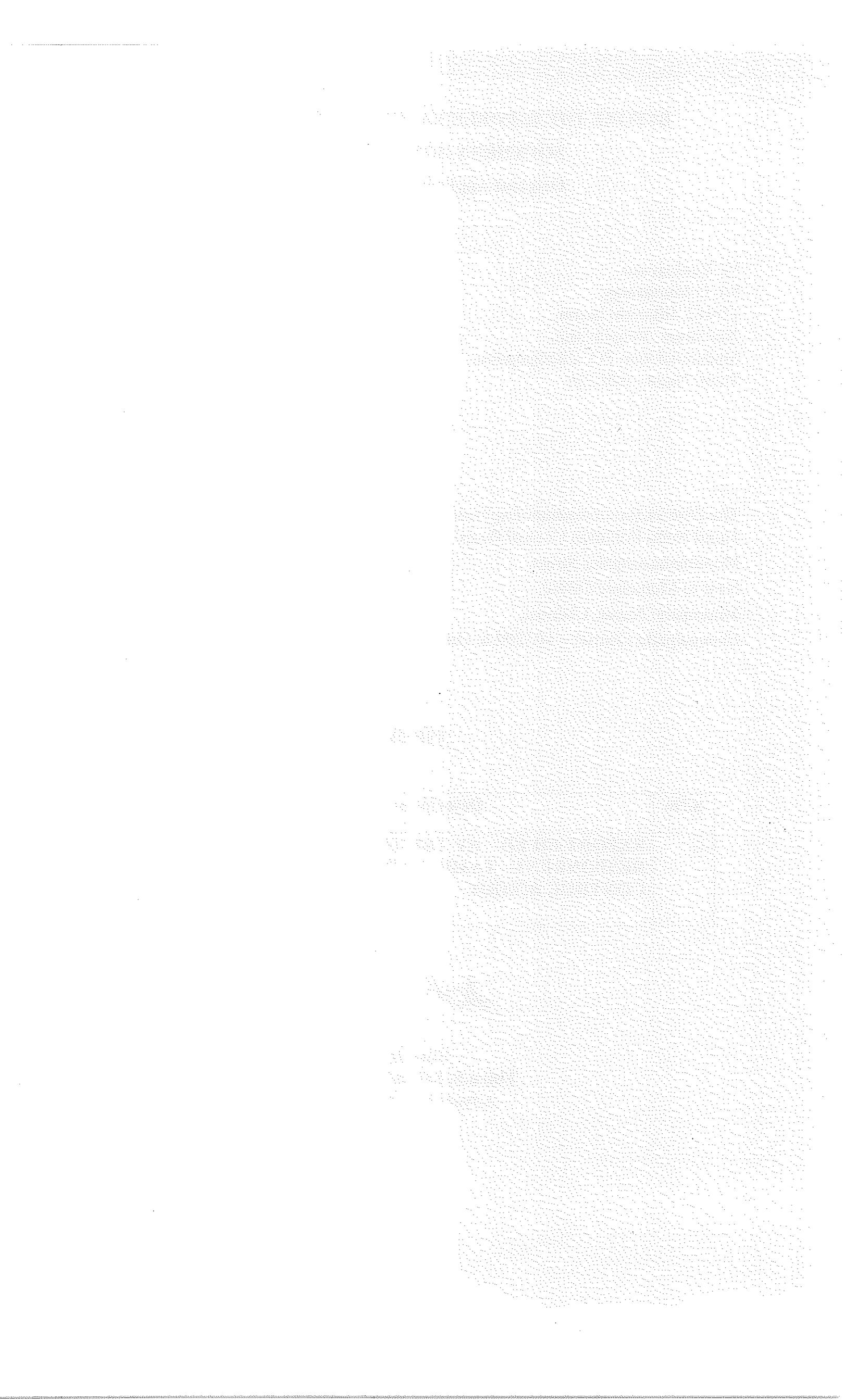
...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
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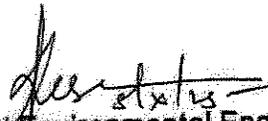
....Applicant

-Vs-

1. District Collector, Chengalpattu
Collector Office, GST Road,
Chengalpattu District 603001.
Ph: 044 27427412
Email: collr-cpt@nic.in

2. Assistant Director (Panchayat)
Chengalpattu District
District Collectorate, GST Road,
Chengalpattu District 603001.
Ph: 044 29541213
Email: adptmkm,tnpkm@nic.in

3. Tamil Nadu Pollution Control Board
Represented by its District Environmental Engineer, Chengalpattu
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai,
Chengalpattu District 603209.
Ph: 044 27454422


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist.@ Maraimalai Nagar

Email: deemmn@tnpcb.gov.in.

4. Block Development Officer,
Saint Thomas Mount Panchayat Union,
Office of the Block Development Officer,
Chitlapakkam, Chennai 600016
Ph: 7402606086

5. Vengaivasal Panchayat
Rep by its President
Vengaivasal Panchayat Office
Chennai 600126
Ph: 9841575139.

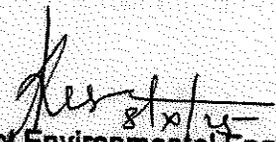
....Respondents.

**REPORT FILED BY THE THIRD RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

I, G.Kesavamoorthy, S/o. K.Ganasen, aged 39 years, having office at Maraimalai Adigalar Street, Maraimalai Nagar, Chengalpattu District – 603 209, do hereby solemnly affirm and sincerely state as follows:

2. I respectfully submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB) and as such I am filing this report and I am well acquainted with the facts of the case from the records available at our office.

3. It is respectfully submitted that the application has been filed with the following prayer before the Hon'ble NGT, SZ:


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist.@ Maraimalai Nagar

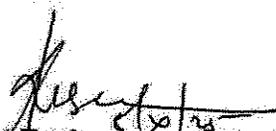
- a) *Direct the Respondent to completely remove the construction debris and wastes dumped inside the tank at S.No. 215, Vengaivasal village, Tambaram taluk, Chengalpattu District.*
- b) *Direct the Respondents to desilt the tank at S.No. 215, Vengaivasal village, Tambaram taluk, Chengalpattu District, and restore it to its original state.*
- c) *Direct the 1st Respondent to initiate appropriate action, including prosecution, against the 5th Respondent, for the illegal filling in and destruction of the tank at S.No. 215, Vengaivasal village, Tambaram taluk, Chengalpattu District.*
- d) *Direct the 5th Respondent to pay costs to the Applicant.*
- e) *Issue such other orders as it deems fit in the interest of the case and render justice.*

4. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its Order dated 28.11.2024 has directed the following:

"1. This original application pertains to illegal dumping of construction debris and other wastes inside the tank viz., Vannan Kulam situated at Survey No.215 of Vengaivasal Village, Chengalpattu District.

4. Since the water body which is now alleged to be filled with construction debris along with other waste, the same has to be removed in a war footing to save the same.

5. Respondents No.1, 2, 4 & 5 are directed to enquire into the matter and remove the debris within a period of four weeks and report compliance.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

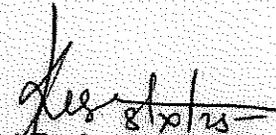
6. The 3rd Respondent (TNPCB) is also directed to enquire into the matter and if the 5th Respondent (Vengaivasal Panchayat) has dumped the construction debris as alleged in the application, take appropriate action immediately and report compliance. If it is not done by the panchayat, let the TNPCB verify, identify the wrongdoers, and take appropriate action against them."

5. It is respectfully submitted that to comply the above mentioned Order, the Third respondent submits its report herein.

6. It is respectfully submitted the alleged site is located along the Vannan Kulam situated at Survey No. 215 of Vengaivasal village, Chengalpattu District was inspected by the TNPCB official along with the Block Development Officer, Saint Thomas Mount Panchayat union and Officials of Vengaivasai Panchayat union on 13.03.2025 during inspection the following were noticed:

- a) During inspection it was noticed that a bund was formed along the boundary of Vannan Kulam tank using Construction & Demolition waste/debris.
- b) Sewage drain channel leading to Vannan Kulam tank was diverted to other direction and thereby sewage discharging into the Vannan Kulam tank was stopped. Sewage drain channel was constructed with brick works.

7. It is respectfully submitted that during the inspection, Block Development Officer, Saint Thomas Mount Panchayat union has stated that the Vannan Kulam tank boundary was formed and strengthened by using Construction & Demolition waste/debris in order to form pathway all along the Vannan Kulam


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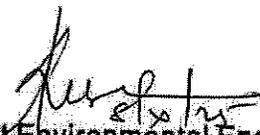
tank boundary with fencing to protect the tank and to restore & rejuvenate (Beautification of Vannan Kulam tank) the tank to its original position.

Photographs taken during inspection of Vannan Kulam tank, Vengaivasal village, Chengalpattu District

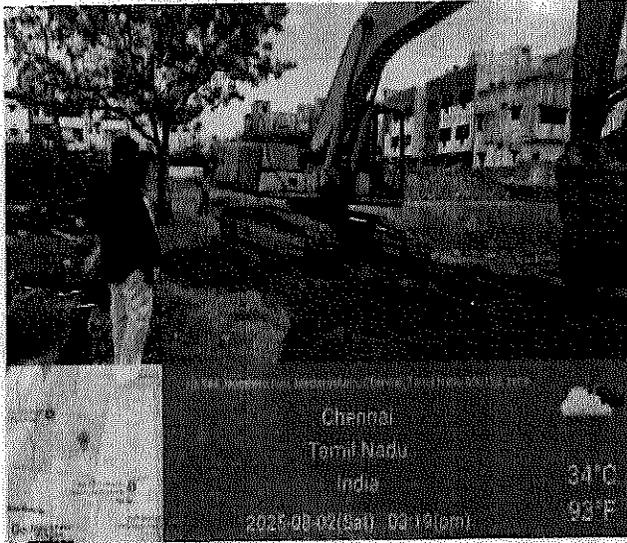


8. It is respectfully submitted that the Block Development Officer, Saint Thomas Mount Panchayat union vide its letter No. Na.Ka.Enn.3262/2024/A2 dated 31.07.2025 has reported that the dumped Construction & Demolition waste/debris along the boundary of Vannan Kulam tank was removed and the tank was left to its original position.

9. It is respectfully submitted that the alleged site of Vannan Kulam located at Survey No. 215 of Vengaivasal village, Chengalpattu District was inspected by the TNPCB official along with the Officials of Saint Thomas Mount Panchayat union and Officials of Vengaivasai Panchayat union on 04.08.2025. During inspection it was noticed that the dumped Construction & Demolition waste/debris along the boundary of Vannan Kulam tank was removed and now the Vannan Kulam tank was left with its original state/original earthen bund.

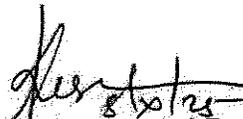

 District Environmental Engineer,
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**Photographs of Vannan Kulam tank after removal of C&D Waste,
Vengaivasal village, Chengalpattu District**



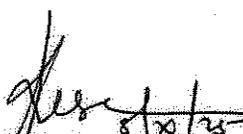
[Handwritten Signature]
District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

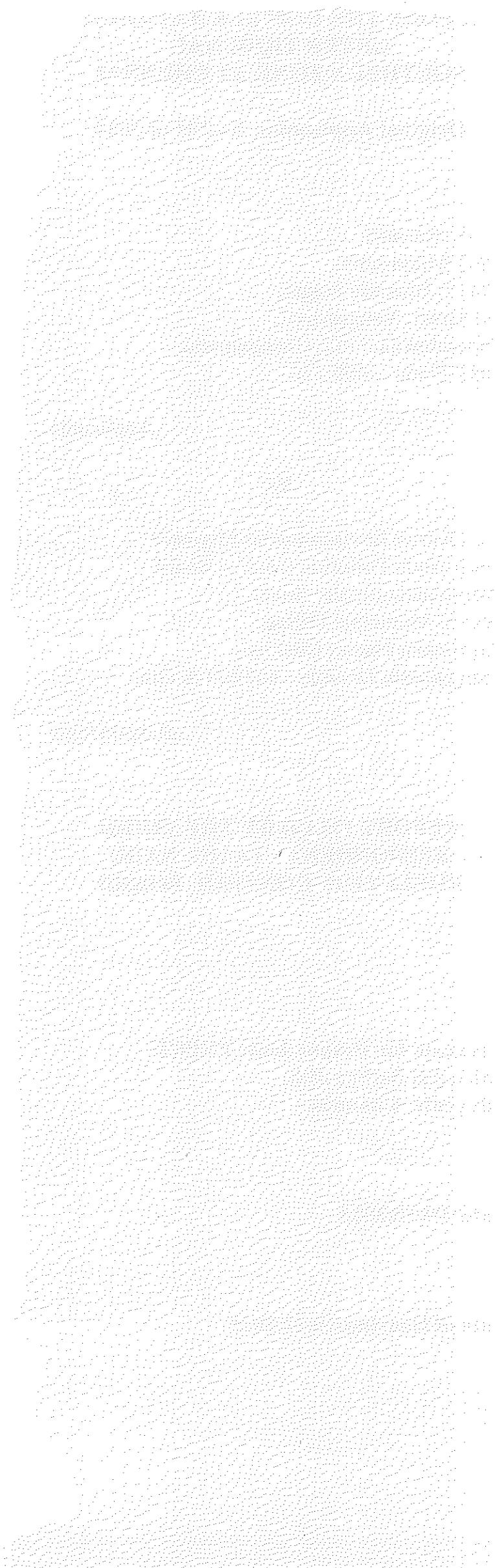
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

VERIFICATION

I, G.Kesavamoorthy, S/o. K.Ganaseen, working as as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), do hereby verify that the contents of above report are true to the best of my knowledge through records.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar



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POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 10.10.2025

Date of Hearing:19.12.2025